Response of Chairman, Taj Trapezium Zone Authority in compliance of order dated 20.09.2022 in the matter of O.A No. 316 of 2022 Dr. Sharad Gupta Vs State of UP.

In the aforesaid matter, grievance made by Dr. Sharad Gupta resident of 24, Heera Bagh Colony, Dayal Bagh, Agra are that as per News Article published in Times of India dated 06.03.2022 the ravines are being destroyed by large scale mining in the vicinity of Taj Mahal and restricted flood plan zone of river Yamuna. Destruction of the forest ravines, which are natural habitat for over 1000 species of animals and plants, will lead to devastation of the ecological chain as well as harm the Taj Mahal. It would also affect original land scape and contour in the vicinity of Taj Mahal and restricted flood plain zone of river Yamuna in Agra, Uttar Pradesh.

Hon'ble National Green Tribunal heard the matter on dated 09.05.2022 and pleased to pass order in the O.A no.316/2022 Dr. Sharad Gupta Vs State of Uttar Pradesh.

In compliance of the order Joint Committee was formed having member of Ministry of Jal Shakti, Government of India, Regional Office of MoEF & CC, Lucknow, TTZ Authority, District Administration and State PCB as a Nodal Agency for coordination and compliance.

The Joint Committee submitted the report on dt.19.09.2022 and on the basis of Joint Committee report, Hon'ble National Green Tribunal heard the matter on dt.20.09.2022 and pleased to pass the order. The operating part of the order is quoted as below:-

" In view of the averments made in the application and observations made in the report of the Joint Committee, we consider it appropriate to seek response from (1) State of Uttar Pradesh through Chief Secretary, Government of Uttar Pradesh, (2) Ministry of Jal Shakti, Government of India (3) Regional Office of MoEF & CC, Lucknow, (4) Chairman of Taj Trapezium Zone (5) Director, Mining and Geology, State of Uttar Pradesh, (6) Commissioner, Municipal Corporation, Agra (7) State PCB and (8) District Magistrate, Agra who stand impleaded as respondents No. 1 to 8 and accordingly direct issuance of notices along with copies of the application and report of the Joint Committee to them by E-mail requiring them to file their response/reply to the allegations made in the application and observations/recommendations made in the report of the Joint Committee within two months by judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The registry is also directed to prepare and attach memo of parties with the paper book accordingly."

As per the direction of Hon'ble National Green Tribunal the application and report of the Joint Committee has been reviewed and it has been observed that as per the letter no-560/22-20 dated 02.08.2022 of Divisional Forest Officer, Agra Taj Forest block is a rugged forest area under Agra Forest division in which forest department have only constructed earthen check dams to prevent soil erosion and to maintain soil moisture. The construction of earthen check dams has been made by local soil of the area for which work plan made has been approved by Ministry of Environment Forest & Climate Change, Government of India **(Annexure-1).**

Work rate has been approved by Conservator Forest, Agra circle, Agra vide letter no. 274/5-9-2 dated 15.07.2020 for regarding forest work **(Annexure-2).**

In the page no-8 of the Joint Committee Report it has been observed that the Committee suggested that TTZ's ravine restoration is among the best examples of ravine restoration for Bio-diversity protection which is being used by various mammals, birds and butterfly species. Although no reptile species were observed during the survey, except burrows which may potentially indicate the presence of reptiles. Earthen check dams were built to reduce the runoff in the area and the construction of Earthen check dams has created a negligible disturbance to the wild life of the area.

As per the instructions given by the Hon'ble Court during the hearing in O.A No-316/2022 on dated 20.09.2022, drone Videography and Photography was conducted by U.P Pollution Control Board on dt.15.11.2022. At the time of drone Videography Senior Mines Officer, Agra and officials of forest department were also present. Photographs of the Taj forest block are as below: -

Photo-1

Photo-2

Photo-3

Photo-4

Photo-5

Photo-6

Photo-7

Photo-8

Photo-9

Photo-10

Photo-11

Photo-12

The photographs of Taj Forest Block (Sl. No 1 to 12) and Videography of the said area is being annexed.

As per the Final Document on Revised Classification of Industrial Sectors under Red, Orange, Green & Categories (March 03, 2016) of Central Pollution Control Board, Delhi, Mining and ore beneficiation falls under Red Category having Air Pollution Score-20 **(Annexure-3)**. It is also necessary to bring to your kind notice that as per MoEF & CC Notification S.O 1533 dt.14.09.2006, Mining of Minerals activities required prior Environmental Clearance from EAC/SEAC on the basis of the Category of the project **(Annexure-4)**.

It is pertinent to mention that in the W.P (Civil) 13381/84 (M.C Mehta V/s Union of India & Ors.) I.A No.-42482 of 2020 (Appln. For Modification of Order dt.06.12.2019 on behalf of State of U.P) Hon'ble Supreme Court of India, was pleased to pass an order on dt.08.12.2021**(Annexure-5)**.

The operating part of the order is quoted as below: -

"In respect of the clarification of the Order dated 06.12.2019 pertaining to the concurrence with the Central Empowered Committee (CEC) and opinion of NEERI as mentioned in paras 8 and 9 of the Order, learned Amicus Curiae in consultation with Ms. Aishwarya Bhati, learned Additional Solicitor General appearing for the State of Uttar Pradesh submitted a note. It has been agreed that a representative of NEERI shall be included as a Member in the Environmental Appraisal Committee (EAC) and State Environmental Appraisal Committee (SEAC) constituted by the Ministry of Environment, Forest and Climate Change for dealing with industrial units falling in TTZ Area.

In respect of industrial units where the Air Pollution Score as per CPCB and UPPCB is between 11 to 20, sectorial guidelines shall be obtained from NEERI. No industrial units shall be cleared by the State till sectorial guidelines are obtained from NEERI. For those industrial units having Air Pollution more than 20, the concurrence/opinion of NEERI will have to be obtained."

In the compliance of the Hon'ble Supreme Court Order dt.08.12.2021 National Environmental Engineering Research Institute (CSIR-NEERI) has submitted the final version of "Guidelines for the proposed Industrial Units/Activities with Air Pollution Score between 11 & 20 and above falling under TTZ Area to MoEF & CC, which has been received by MoEF on dt.01.12.2022 **(Annexure-6)**.

In the Taj Forest Block, Forest department makes earthen check dams after the approval of their work plan from MoEF CC, GOI **(Annexure-7)**. Senior Mine officer also informed vide its letter dt.10.08.2022 that as per the provisions of Uttar Pradesh Minor Minerals (Concession) Rules, 2021 mining operation permission is given by the concerned District Magistrate outside the forest area **(Annexure-8)**.

In view of the averments made in the application and observations made in the Joint Committee Report response of the undersigned is being filed for kind perusal and necessary action.

Commissioner/Chairman,
Agra Division/TTZ Authority,
Agra

Annexure 1

21/8/22

Email : dfoagra@gmail.com
Ph./Fax no: 0562-2331297

कार्यालय प्रभागीय निदेशक सामाजिक वानिकी प्रभाग, आगरा

पत्रांक 560 / 22-20 आगरा, दिनांक, 2 - 8 - 2022.

सेवा में,

क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
आगरा।

विषय :— दिनांक 26.07.2022 को मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0—3016 / 2022 (डा0 शरद गुप्ता बनाम स्टेट ऑफ यू0पी0) दि0 09.05.2022 में पारित आदेश के कम में संयुक्त समिति द्वारा की गई जॉच के सम्बन्ध में।

दिनांक 26.07.2022 को मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0—3016 / 2022 (डा0 शरद गुप्ता बनाम स्टेट ऑफ यू0पी0) दि0 09.05.2022 में पारित आदेश के कम में संयुक्त समिति द्वारा की गई जॉच में वन विभाग से मांगी गई सूचना संलग्न कर प्रेषित है।

संलग्नक :— उपरोक्तानुसार।

(आदर्श कुमार)
प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग, आगरा।

Email : dfoagra@gmail.com
Ph./Fax no: 0562-2331297

दिनांक 26.07.2022 को मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0–3016/2022 (डा0 शरद गुप्ता बनाम स्टेट ऑफ यू0पी0) दि0 09.05. 2022 में पारित आदेश के कम में संयुक्त समिति द्वारा की गई जॉच में वन विभाग से मांगी गई सूचनाः–

1–खनन के सम्बन्ध में (मृदा मात्रा की जॉच हेतु मापन पुस्तिका की प्रति):–

आगरा वन प्रभाग के अन्तर्गत ताज वन ब्लाक जो कि बीहड़ वन क्षेत्र है इसमें विभाग द्वारा प्राकृतिक रूप से पूर्व में पानी के तेज बहाव के कारण मृदा के कटाव होने से बनी नालों में मृदा क्षरण रोकने एवं मृदा आर्द्रता को बनाये रखने के उद्देश्य से अवरोधक बन्धे (चेक डैम) का निर्माण कराया गया है। उक्त बंधा निर्माण हेतु स्थानीय मिट्टी का ही उपयोग करके उक्त कार्य किए गए हैं जिसके लिये सामाजिक वानिकी प्रभाग आगरा हेतु बनाई गई कार्ययोजना जो कि भारत सरकार द्वारा अनुमोदित है, में इसकी व्यवस्था दी गई है **(संलग्नक–1)**।

उपरोक्त कार्य के लिये वन संरक्षक, आगरा वृत्त, आगरा द्वारा भी अपने पत्र संख्या–274/5–9–2 दि0 15.07.2020 के द्वारा वानिकी कार्यो में कराये जाने वाले कार्यो की दरों को अनुमोदित किया गया है। अनुमोदित दरो की सूची में बंधा निर्माण का दर निर्धारित है **(संलग्नक–2)**। ताज वन ब्लाक में 43 बंधों का निर्माण किया गया है जिसमें 8439 घ0मी0 मृदा का मौके पर अपस्ट्रीम साइट पर खुरचकर बंधा निर्माण के उपयोग में लाया गया है। मापन पुस्तिका की प्रमाणित छायाप्रति संलग्न है **(संलग्नक–3)**।

चूंकि उपरोक्त कार्य किसी व्यापारिक कार्य से न होकर जनहित का कार्य है। अतः इसको अवैध खनन की परिभाषा में नहीं रखा जा सकता है।

2–किए गए कार्य के लिये दिशानिर्देशः–

(ए) आगरा वन प्रभाग की कार्ययोजना में प्रस्तावित मृदा क्षरण रोकने एवं मृदा आर्द्रता को बढ़ाने के दृष्टिगत दी गई व्यवस्था के अनुरूप बंधा निर्माण का कार्य किया गया है।

Email : dfoagra@gmail.com
Ph./Fax no: 0562-2331297

(बी) उपरोक्त कार्य कार्ययोजना में प्रस्तावित कार्य (संलग्न–1 के अनुसार) के अनुपालन में मृदा एवं जल संरक्षण के उद्देश्य से कराया गया है तथा बंधों पर दो लाईनों में बीज बुवान कर पौधे तैयार करते हुए बंधों को स्थिर करने का कार्य किया गया है। इस कार्य में कभी भी किसी भी प्रकार से वृक्षों का पातन नहीं किया जाता है। इसमें टी0टी0जैड0 अथवा अन्य किसी विभाग से अनुमति लेने की आवश्यकता नहीं है क्योंकि उक्त कार्य वन भूमि पर वन विभाग द्वारा कराया गया है।

(सी) बंधा निर्माण का कार्य भारत सरकार द्वारा अनुमोदित कार्ययोजना के अनुसार ही किया गया है तथा वर्ष 2021–22 में इस कार्य के लिये शासन द्वारा शासनादेश सं0–40 / 202–582 / 81–4–2021 दि0 14.07.2021 के अनुपालन में मुख्य वन संरक्षक, सामाजिक वानिकी, उ0प्र0 लखनऊ की पत्र संख्या–पी–78 / 36–बी–8(कैम्पा) / 2021–22 दि0 16..07.2021 द्वारा रू0 127.516 लाख का बजट अनुमोदित किया गया है जो कि बजट आवंटन पत्र के क्रम संख्या–70 पर अंकित है **(संलग्नक–4)**।

3–चूंकि बंधो का निर्माण तथा उस पर विभिन्न प्रजातियों के बीज बोकर वृक्षों को तैयार करने, जल संरक्षण तथा मृदा संरक्षण होने से प्रस्तावित क्षेत्र में विभिन्न प्रकार के वनस्पतियों / वृक्षों की उत्पत्ति होती है और वहाँ के वन्यजीवों / पक्षियों को भविष्य में पुर्नवास एवं भोजन की उपलब्धता बढ़ने की सम्भावना होती है, साथ ही इससे पक्षियों / वन्यजीवों की संख्या ऐसे क्षेत्र में बढ़ने की पूर्ण सम्भावना है। उक्त कार्य से जैव विविधता में बढ़ोत्तरी होगी।

इस प्रकार ताज वन ब्लाक का विज्ञप्ति सं0 7887/XIV-401-48 दि0 25.01.1956 द्वारा 183.0961 भूमि आरक्षित वन क्षेत्र के रूप में घोषित है। ताज वन ब्लॉक की वन मानचित्र की छायाप्रति संलग्न है **(संलग्नक–5)**।

A.Kum

(आदर्श कुमार)
प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग, आगरा।

Annexure 2

कार्यालय वन संरक्षक, आगरा वृत्त, आगरा।

पत्रांक 274 /15-9-2 दिनांक : आगरा 17, जुलाई, 2020

कार्यालय आदेश

आगरा वृत्त, आगरा के अन्तर्गत अधीनस्थ प्रभागों के कराए जाने वाले वानिकी कार्यों हेतु अनुसूचित दरों का मानव दिवस के आधार पर निर्धारण इस कार्यालय के स्थाई आदेश संख्या– 710/5–9–2 (DFO Agra) दिनांक 02 सितम्बर 2016 एवं 2816/5–9–2 दिनांक 18.02.2020 द्वारा किया गया था, जो रू0 174/– (रू0 एक सौ चौहत्तर मात्र) प्रति मानव दिवस एवं डीजल दर रू0 68.31 प्रतिलीटर थी, पर आधारित था। वर्तमान में प्रमुख सचिव श्रम अनुभाग–3 उ0प्र0 शासन के पत्रांक 14/2020/474/36–03–2020–01(अधि0)–2005 लखनऊ दिनांक 08.05.2020 द्वारा श्रमिकों की मजदूरी दर रू0 201.00 प्रति मानव दिवस निर्धारित की गई है तथा वर्तमान में डीजल के मूल्य में हुई काफी वृद्धि के कारण अनुसूचित दरों को पुनरीक्षित किया जाना आवश्यक हो गया है।

इस कार्यालय के पत्रांक 144/14–1 दिनांक 09.07.2020 द्वारा गठित समिति की अधोहस्ताक्षरी की अध्यक्षता में दिनांक 14.07.2020 को आयोजित बैठक में समिति द्वारा दिए गए संस्तुति प्रस्ताव पर सम्यक विचारोपरान्त वृत्त की पूर्व निर्धारित अनुसूचित दर में वनीकरण एवं पौधशाला कार्यों की उन मदों, जिनमें मानव दिवस, डीजल व सामग्री अंश निर्धारित था, उन मदों को वर्तमान मजदूरी दर रू0 201.00 प्रति मानव दिवस एवं डीजल की दर रू0 72.37 प्रति लीटर के आधार पर संशोधित करने का निर्णय लेते हुए संलग्न अनुसूचित दर में वर्णित दर के अनुसार निर्धारित किया जाता है।

उपरोक्त के क्रम में यह भी निर्देशित किया जाता है कि :–

1. श्रमिकों का भुगतान शासन द्वारा निर्धारित मजदूरी दरों के अनुसार किया जाए।
2. पुनरीक्षित दरें उच्चतम अनुमन्य दरें है।
3. प्रभागीय निदेशक मितव्ययता को ध्यान में रखते हुए शासन के मितव्ययता सम्बन्धी निर्देशों का अनुपालन करते हुए उच्च स्तर से प्राप्त भौतिक एवं वित्तीय लक्ष्यों की शतप्रतिशत पूर्ति सुनिश्चित करें।
4. अपर प्रधान मुख्य वन संरक्षक, योजना एवं कृषि वानिकी, उ0प्र0 लखनऊ द्वारा वानिकी कार्यो हेतु निर्धारित की गई सीलिंग दर में कराये जाने वाले वानिकी कार्यों हेतु यथावत लागू होगी।
5. यह दरें दिनांक 08.05.2020 से प्रभावी मानी जायेंगी।
6. वानिकी कार्यों में जो पूर्व में व्यय हो चुका है उसे पुनःसंशोधित/संशोधन नहीं किया जाएगा।

(के0 प्रवीण राव)
अपर प्रधान मुख्य वन संरक्षक/
प्रभारी वन संरक्षक,
आगरा वृत्त, आगरा

पत्रांक 274 /15-9-2 तददिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1– प्रमुख वन संरक्षक, उत्तर प्रदेश, लखनऊ।
2– अपर प्रमुख वन संरक्षक, सामाजिक एवं कृषि वानिकी, उत्तर प्रदेश, लखनऊ।
3– अपर प्रधान मुख्य वन संरक्षक, आगरा जोन, आगरा।
4– आयुक्त, आगरा मण्डल, आगरा।
5– मुख्य वन संरक्षक, अनुश्रवण एवं मूल्यांकन, उत्तर प्रदेश, लखनऊ।
6– समस्त क्षेत्रीय/मण्डलीय मुख्य वन संरक्षक, उत्तर प्रदेश, लखनऊ।
7– समस्त वन संरक्षक, उत्तर प्रदेश, लखनऊ।
8– समस्त प्रभागीय निदेशक,/वनाधिकारी, उत्तर प्रदेश, लखनऊ।
9– लेखाधिकारी एवं मानचित्रकार, वृत्त कार्यालय आगरा।
10– गार्डबुक।

पत्रांक - 437 /14-1 दिनांक - 24-7-2020
प्रति - [illegible] आगरा को सूचनार्थ एवं उपरोक्तानुसार कार्यवाही हेतु प्रेषित।

(के0 प्रवीण राव)
अपर प्रधान मुख्य वन संरक्षक/
प्रभारी वन संरक्षक,
आगरा वृत्त, आगरा

OS/Draftman/letter 2020

कार्य या विवरण	इकाई प्रति	सृजित मानव दिवस एवं डीजल		प्रस्तावित धनराशि			कुल धनराशि	अभ्युक्ति
		मानव दिवस	डीजल (ली0 में)	श्रमिक की धनराशि (रू0 में)	डीजल की धनराशि (ली0 में)	सामग्री की धनराशि (रू0 में)	(रू0 में)	
2	3	4	5	6	7	8	9	10
(2) 60X60X60 से0मी0	प्र0ग0	0.07	0	14.07	0	0	14.07	इस कार्य हेतु आवश्यकतानुसार अर्थआगर से गड्ढे खोदने पर आइटम सं0-47 के अन्तर्गत अर्थ आगर के गड्ढा खुदान की दरें कठोर/कंकरीली (सामान्य भूमि) अर्थ आगर से कार्य कराने हेतु भी अनुमन्य की जाती है।
(अ) रेतीली दोमट, मटियार				0	0	0	0.00	
(1) 45X45X45 से0मी0	प्र0ग0	0.026	0	5.226	0	0	5.23	
(2) 60X60X60 से0मी0	प्र0ग0	0.034	0	6.834	0	0	6.83	
(स) अरावली पर्वत श्रृंखला के सन्निकट पठारी वन क्षेत्रों मे (सख्त पत्थर मोरम मे) 1.00X1.00X1.00 मी0	प्र0ग0	0.958	0	192.558	0	0	192.56	
अर्थआगर से गड्ढा खुदान								
(अ) अर्थ आगर से 1.20 मीटर ऊपरी व्यास - 33 से0मी0 निचला व्यास 22.5 किराए के ट्रेक्टर से समस्त व्यय सहित	प्र0ग0.	0.0198	0.1158	3.9798	8.38045	1.1288	13.49	
(ब) अर्थ आगर से ऊपरी व्यास 45 से0मी0 निचला व्यास 23 से0मी0 गहराई 1.20 मीटर	प्र0ग0	0.0215	0.13	4.3215	9.4081	1.355	15.08	
बन्धे बनाना	घ0मी0	0.31	0	62.31	0	0	62.31	
अ–अरावली पर्वत श्रृंखला के सन्निकट पठारी वन क्षेत्रो में मिट्टी, पत्थर, मोरम वाले क्षेत्र मे	घ0मी0	0.397	0	79.797	0	0	79.80	
ब–अरावली पर्वत श्रृंखला के सन्निकट पठारी वन क्षेत्रों में पत्थर बाडी का निर्माण कार्य (500 मी0 से अधिक दूरी से पत्थर ढुलान कार्य) 0.804X0.60/2X1.00 मी0	प्र0रू0मी0	1.246	0	250.446	0	0	250.45	
स–जे0सी0बी0 द्वारा बंधा निर्माण	प्रति घ0मी0	0.3554	0	7.14	0	46.78	53.92	यह दरें अधिकतम हैं।
गली प्लगिंग	घ0मी0	0.024	0	4.824	0	0	4.82	
ऊसर क्षेत्र में सिंचाई नाली बनाना	प्रति मी0	0.024	0	4.824	0	0	4.82	
बोरिंग कार्य 100 फुट गहराई तक 10 है0 पर एक								
ऊसर	प्र0बो0	0	0	0	0	0	33000.00	
सामान्य	प्र0बो0	0	0	0	0	0	26500.00	
गड्ढा भरान								
वाली मिट्टी								
) 45X45X45 से0मी0	प्र0ग0	0.0052	0	1.0452	0	0	1.05	
) 60X60X60 से0मी0	प्र0ग0	0.0069	0	1.3869	0	0	1.39	

Annexure-3

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण एवं वन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA)

No.B-29012/ESS(CPA)/2015-16/ March 07, 2016

To

The Chairman
All the State Pollution Control Boards / Pollution Control Committees
(List Attached)

SUB: **MODIFIED DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 and THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 REGARDING HARMONIZATION OF CLASSIFICATION OF INDUSTRIAL SECTORS UNDER RED / ORANGE / GREEN / WHITE CATEGORIES.**

WHEREAS, under section 16 (2)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(c) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under the Water (Prevention and Control of Pollution) Act, 1974, is to coordinate activities of the State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs); and

WHEREAS, under section 16 (2)(c) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(d) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the CPCB is to provide technical assistance and guidance to SPCBs and PCCs; and

WHEREAS, it was brought to the notice of CPCB, that different SPCBs / PCCs were following different criteria for classification of industrial sectors under Red/Orange/ Green category and that classification was being used by the SPCBs/ PCCs for grant of consents to industries and for Inventorization / surveillance of industries.

WHEREAS, the issue regarding classification of industries was deliberated upon in the 56th Conference of Chairmen & Member Secretaries of CPCB & SPCBs/PCCs held on August 31, 2010 and a working group comprising of representatives from SPCBs & CPCB was constituted to prepare a consolidated list of industrial sectors falling under Red/Orange/Green category to bring uniformity in classification of industrial sectors across the country;

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032
दूरभाष/Tel. : 43102030, फैक्स/Fax : 22305793, 22307078, 22307079, 22301932, 22304948
ई-मेल/e-mail : cpcb@nic.in वेबसाईट/Website : www.cpcb.nic.in

Final Document
on
Revised
Classification
of
Industrial Sectors
Under

Red, Orange, Green and White Categories

(February 29, 2016)

cpcb

Central Pollution Control Board

Delhi

												having no-boiler & no hazardous waste generation, the pollution score will be 20 & are categorized as Green.
32.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Lead acid battery plates and other lead scrap/ashes/residues not covered under Batteries (Management and Handling) Rules, 2001. [* Battery scrap, namely: Lead battery plates covered by ISRI, Code word "Rails" Battery lugs covered by ISRI, Code word "Rakes". Scrap drained/dry while intact, lead batteries covered by ISRI, Code word "rains".	30	-	30	25	--	25	20	75	R-R	All the three types of pollutants are generated.
33.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Integrated Recycling Plants -- Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.	30	-	30	25	-	25	20	75	R-R	All the three types of pollutants are expected.
34.	43	Manufacturing of glue and gelatin	30	10	40	20	-	20	-	75	R-R	Highly water polluting & obnoxious air polluting.
35.	49	Mining and ore beneficiation	30	10	40	15	5	20	-	75	R-R	Both air and water polluting. Score is normalized with air & water pollution.

Annexure-4

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		**Mining, extraction of natural resources and power generation (for a specified production capacity)**		
(1)	(2)	(3)	(4)	(5)
1(a)	Mining of minerals	≥ 50 ha. of mining lease area Asbestos mining irrespective of mining area	<50 ha ≥ 5 ha .of mining lease area.	General Condition shall apply Note Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		Note Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey
1(c)	River Valley projects	(i) ≥ 50 MW hydroelectric power generation; (ii) ≥ 10,000 ha. of culturable command area	(i) < 50 MW ≥ 25 MW hydroelectric power generation; (ii) < 10,000 ha. of culturable command area	General Condition shall apply
1(d)	Thermal Power Plants	≥ 500 MW (coal/lignite/naphta & gas based); ≥ 50 MW (Pet coke diesel and all other fuels -)	< 500 MW (coal/lignite/naptha & gas based); <50 MW ≥ 5MW (Pet coke ,diesel and all other fuels)	General Condition shall apply

Annexure-5

ITEM NO.1 COURT NO.5 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(Civil) No.13381/1984

M.C. MEHTA Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

((1) IA NO. 42482/2020 (APPLN. FOR MODIFICATION OF ORDER DT. 06.12.2019 ON BEHALF OF STATE OF U.P.)(2) IA NO. 577/2017 AND 20441 AND 20444/2021 (APPLNS. FOR PERMISSION REGARDING CUTTING OF TREES, PERMISSION TO FILE ADDL. AFFIDAVIT AND EXEMPTION FROM FILING O.T. ON BEHALF OF PUBLIC WORKS DEPTT, STATE OF U.P.)(3) IA NOS. 70309 AND 70312/2021 (APPLNS. FOR PERMISSION FOR FELLING OF TREES AND EXEMPTION FROM FILING O.T. ON BEHALF OF STATE OF U.P.)"ONLY" IN W.P. (C) NO. 13381/1984 ARE LISTED."ONLY" NAMES OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST.PETITIONER-IN-PERSONMR. A.D.N. RAO,MR. AMRISH KUMAR,MR. M.K. MARORIA,MR. G.S. MAKKER, MR. VIJAY PANJWANI, MR. KAMLENDRA MISHRA, MR.ANKUR PRAKASH, MR. L.R. SINGH, ADVOCATES)

Date : 08-12-2021 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

Mr. Annam D. N. Rao, AOR (Amicus Curiae)

For Petitioner(s) Petitioner-in-person

Applicant-in-person, AOR

Mr. Atishi Dipankar, AOR

For Respondent(s) Mr. Tushar Mehta, Ld. SG
Ms. Aishwarya Bhati, Ld. ASG
Mr. Saurabh Mishra, Adv.
Mr. Aditya Mishra, Adv.
Mr. D.L.Chidananda Adv.
Ms. Suhasini Sen Adv.
Ms. S.S.Rebello, Adv.
Ms. Kanu Aggarwal,Adv.
Ms. Archana Pathak Dave,Adv.
Mr. Gurmeet Singh Makker, AOR

Signature valid
Digitally signed by
Date: 2021.12.09
17:00:
Reason:

Ms. Aishwarya Bhati, Ld. ASG
Mr. R.Balasubramaniam, Sr.Adv.

Ms. Rashmi Malhotra,Adv.
Mr. Adit Khorana,Adv.
Ms. Ruchi Kohli,Adv.
Mr. Amrish Kumar,AOR

Ms. Aishwarya Bhati, Ld.ASG
Mr. Rajeev Kumar Dubey,Adv.
Mr. Siddhart Krishan Dwivedi,Adv.
Mr. Ashivan Mishra,Adv.
Mr. Anurag Tiwari,Adv.
Mr. Kamlendra Mishra, AOR

Mr. S. Wasim A. Qadri, Sr. Adv.
Mr. Lakshmi Raman Singh, AOR
Mr. Tamim Qadri, Adv.
Mr. Saeed Qadri, Adv.

Dr. Manish Singhvi,Sr.Adv.
Mr. Arpit Parkash,Adv.
Mr. Sandeep Kumar Jha,AOR

Mr. Ankur Prakash, AOR
Mr. Ankur Bansal,AOR
Mr. Davesh Bhatia,Adv.

Mr. Siddhesh Kotval, Adv.
Ms. Anu Upadhyay, Adv.
Ms. Manya Hasija, Adv.
Ms. Pragya Bansaiyan, Adv.
Mr. Akash Singh, Adv.
Mr. Nirnimesh Dubey, AOR

Mrs. Suchitra Atul Chitale, AOR

Mr. Badri Prasad Singh, AOR

Mr. Ravi Prakash Mehrotra, AOR

M/s. Lawyer S Knit & Co, AOR

Mr. Vijay Panjwani, AOR

Mr. M. R. Shamshad, AOR

Mr. Abhimanyu Mahajan, Adv.
Mr. E. C. Agrawala, AOR
Mr. Mayank Joshi, Adv.

Mr. Sudhir Kulshreshtha, AOR

Mr. Vishwajit Singh, AOR

Mr. P. K. Manohar, AOR

Mr. Ajit Sharma, AOR

Mr. Nikhil Goel, AOR

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.
Mr. Bhuwan Chandra, Adv.
Mr. Manoj Kr Sharma, Adv.

Sh. Rakesh Mudgal, Ld. AAG
Mr. Kailash C. Mudgal, Adv.
Dr. Monika Gusain, AOR

Mr. Ajay Bansal, Ld. AAG Haryana
Mr. Gaurav Yadav, Adv.
Ms. Neena Bansal, Adv.
Ms. S. K. Visen, AOR

Mrs. Rachana Joshi Issar, AOR

Dr. (Mrs.) Vipin Gupta, AOR

Mr. P. Parmeswaran, AOR

Mr. Prashant Kumar, AOR

Mr. P. Narasimhan, AOR

Mr. Rajiv Tyagi, AOR

M/S. Manoj Swarup And Co., AOR

Mr. Ajay K. Agrawal, AOR

Mr. Vipul Rana, Adv.
Dr. Sumant Bhardwaj, Adv.
Mr. Vedant Bhardwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR

Mr. Shiv Prakash Pandey, AOR

Mrs. Laxmi Arvind, AOR

Mrs. Rachna Gupta, AOR

Mr. Gaurav Agrawal, AOR

Mr. Arvind Kumar Sharma, AOR

Mr. Shantanu Krishna, AOR

Mr. Abhinav Agrawal, AOR

Ms. Mayuri Raghuvanshi, AOR
Mr. Dhiraj Kumar, Adv.
Mr. Sanveer Mehlwal, Adv.
Mr. Abdul Gaffar, Adv.

Mr. Abhinav Shrivastava, AOR

Mr. Abhishek Chaudhary, AOR

Mr. Saurabh Mishra, AOR

Mr. Gaurav Goel, AOR

Mr. Nischal Kumar Neeraj, AOR

M/S. Gsl Chambers, AOR

Ms. Aparna Bhat, AOR

UPON hearing the counsel the Court made the following

O R D E R

Mr. A.D.N. Rao, learned counsel is appointed as Amicus Curiae to assist this Court in this writ petition and connected matters.

IA NO.42482/2020

On 22.03.2018, an order of status quo was passed in the Taj Trapezium Zone (TTZ). This Court was informed by the State of Uttar Pradesh that a vision document is being prepared in consultation with the School of Planning and Architecture. The first draft of the vision document was filed before

this Court. Mr. A.D.N. Rao, learned Amicus Curiae submits that a decision has to be taken on the vision document by this Court.

I.A. No.103908 of 2019 was filed by the State of Uttar Pradesh for clarification of the status quo order passed on 22.03.2018. The said I.A. was disposed of on 06.12.2019. In the order dated 06.12.2019, the State Government and other statutory authorities were permitted to grant environmental clearances necessary for providing essential public facilities including drinking water supply, sewerage treatment plant, drainage system, solid waste disposal, Common Effluent Treatment Plant, Bio Medical Waste Treatment Facility, and Waste to Energy Plants etc. The authorities were at liberty to consider requests for relocating eco-friendly non-polluting industrial units, subject to meticulously compliance of environmental laws and all norms/conditions laid down by this Court. This Court made it clear that the embargo on granting clearances for shifting of any heavy industry shall continue till a final decision is taken on the vision document.

This Interlocutory Application is filed for certain clarifications/modification of the Order dated 06.12.2019. By an Order dated 29.01.2021,

clarification sought in prayer clauses (a),(b) and (c) were made by this Court. In respect of the clarification of the Order dated 06.12.2019 pertaining to the concurrence with the Central Empowered Committee (CEC) and opinion of NEERI as mentioned in paras 8 and 9 of the Order, learned Amicus Curiae in consultation with Ms. Aishwarya Bhati, learned Additional Solicitor General appearing for the State of Uttar Pradesh submitted a note. It has been agreed that a representative of NEERI shall be included as a Member in the Environmental Appraisal Committee (EAC) and State Environmental Appraisal Committee (SEAC) constituted by the Ministry of Environment, Forest and Climate Change for dealing with industrial units falling in TTZ Area.

In respect of industrial units where the Air Pollution Score as per CPCB and UPPCB is between 11 to 20, sectorial guidelines shall be obtained from NEERI. No industrial units shall be cleared by the State till sectorial guidelines are obtained from NEERI. For those industrial units having Air Pollution more than 20, the concurrence/opinion of NEERI will have to be obtained.

In case of the need for felling trees to set up industrial units/projects, the matter shall be

referred to the CEC for its opinion/concurrence. Where there is no need for felling of trees, a declaration shall be obtained from the industrial units/projects to that effect. The declaration shall be accompanied by an affidavit and photograph of the site along with the Key Plan of the site. The said declaration along with the other documents shall be forwarded to the concerned District Forest Officer. In case, incorrect information has been given by the declarant, suitable legal action shall be taken.

After hearing learned Amicus Curiae and Ms. Aishwarya Bhati, learned Additional Solicitor General appearing for the State of Uttar Pradesh, we modify the order passed by this Court on 06.12.2019 in respect of the prayer (d) and (e) in IA No.42482/2020 in terms of the note referred to above.

Learned Additional Solicitor General appearing for the State of Uttar Pradesh shall confer with learned Amicus Curiae and the petitioner-in-person and discuss the proposals that are made in the vision document.

IA NO.577/2017

This application is filed by the State of Uttar Pradesh for permission to fell 2940 trees for

Annexure - 6

भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
क्षेत्रीय कार्यालय (मध्य)
सत्यमेव जयते
Ministry of Environment, Forest and Climate Change
Regional Office (Central Region)
केन्द्रीय भवन, पंचम तल, सेक्टर–एच, अलीगंज, लखनऊ–226024
Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow- 226024, Telefax: 2326696, 2324340, 2324047, 232402!
Email: (Env.) m_env@rediffmail.com, (Forest) goimoefrolko@gmail.com

Dated-20.05.2019

File No.-ROC/WP/45/96

To.
The Principal Chief Conservator of Forests
Monitoring & Working Plan
Department of Forests,
17, Rana Pratap Marg,
Uttar Pradesh,
Lucknow-226001

Sub.: Approval of Working Plan of Social Forestry Division, Agra, Uttar Pradesh for the period 2014-15 to 2023-24

Ref.: Letter No. 217/12-5-1(Agra) dated 27.08.2015 & 221/12-5-1(Agra), Dt. 14.01.2019 of PCCF Monitoring and Working Plan

Sir,

The extension proposal of the Working Plan under reference has been examined in accordance with the provisions of F(C) Act , 1980 as amended up-to-date, National forest policy, 1988 and guidelines issued by the Government of India, Ministry of Environment and Forests, New Delhi from time to time with particular reference to the guidelines issued under Ministry's letter No. 2-3/86-FC dated 23.10.1989 and comprehensive Rules & Guidelines under F(C) Act, 1980 as amended on October 25, 1992 and January, 10, 2003 and October 10, 2014, the order of Hon'ble Supreme court in PIL WP (C) No. 202/95 dated 12.12.96 read with WP (C) No. 171/96 and subsequent order passed in the

(II) All information provided subsequent to submission of working plan would be treated as part of Working Plan and would be incorporated/annexed in the approved extension proposal.

(III) The rectified divisional area statement submitted by DFO,Agra vide letter dated 31.12.2018 endorsed by PCCF Monitoring and Working Plan letter dated 14.01.2019 shall be treated as final for the area of this working Plan ·

(IV) This approval shall be effective from the date of issuance of this letter till the remaining period of the Working Plan.

(V) No forest bearing naturally grown trees shall be clear felled.

(VI) No trees irrespective of their origin, age, size, and quality from the forests/plantations of this division located in the hill regions shall be felled and/or removed for any purpose whatsoever from any working circle except in accordance with the directions contained in paras (III.1), (III.2), (III.3) and (III.4) of the order dated 12.12.96 of the Hon'ble Supreme Court referred to above. The felling of trees in other area shall be resorted to as per silivcultural availability and only after a pre-prescribed test check and verification by a gazette officer not below the rank of an Assistant Conservator of Forests. No felling in areas having slope more than 30 and areas vulnerable to erosion/landslides and those having crop density more than 0.3.

(VII) No forests/forest land or part thereof shall be leased out or transferred to any Government Department/Organization/Industry etc for any non-forest purpose in respect of which specific order of dereservation or diversion of forest land in question were not issued by the State Government of UP prior to 25.10.1980.

(VIII) No forest land or part thereof shall be leased out to anybody for carrying out pre-plantation or plantation activities without prior approval of the Central Govt. under the F(C) Act, 1980 as amended upto date.

(IX) All planting and regeneration operations shall be done either departmentally or though UP Forest Corporation and not through leasing out of areas to any private individual or organization. The

projects (in which final approval is accorded for diversion of forest land) should be submitted to this office. Non forest land received should be transferred and mutated in the name of forest department and declared as Reserve Forest in a time bound programme and quarterly report to this effect should be submitted to this office.

(XIX) Construction of new buildings and roads in forest area (if any) will require prior approval from competent authority under Forest Conservation Act. 1980.

(XX) A mid -term review of the plan shall be carried out.

(XXI) No deviations shall be allowed from the prescriptions of this management plan read with conditions stipulated herein above without prior approval of the Central Government.

(XXII) The working plan prescription have to be followed strictly and the system of annual updating of compartment histories and control forms should be in place.

(XXIII) The removal should not exceed the increment normally, except to facilitate natural regeneration.

(XXIV) List of Sample plots, preservation plots, seed plots etc. of the division should be annexed with the Working Plan.

(XXV) The process of Forest Settlement is still not complete in the division. It should be carried out on priority basis and report to this effect shall be submitted to this office(as per para 22.5 and 22.6 of Part 1)

(XXVI) Any change in prescribed silvicultural system, clear felling of natural forest, formation of new felling series, large scale felling due to natural calamities which cannot be adjusted against future yield etc., which permanently alter the basis of management laid down in above working plan, will required prior sanction of the RAPCCF (MOEF).

(XXVII) Any amendment in the working plan involving points of technical importance leading to the change in the prescription should

be sent with necessary draft amendment to RAPCCF (MOEF) by PCCF (HOFF) through State/UT Government for approval.

Yours sincerely,

K.K.Tiwary
Deputy Inspector General of Forests (C)

Copy to

1. Additional Director General Forests (FC) 5th Floor, Jal Block, Indra Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110003
2. Principal Secretary Forest, Govt of U.P., Bapu Bhawan, Lucknow
3. The PCCF ,Monitoring & Working Plan, UP Forest Department, Uttar Pradesh, Lucknow
4. CF, Agra circle, Forest Department, Agra, U.P.
5. DFO, Social Forestry Division, Agra, U.P

20.5.19

K.K.Tiwary
Deputy Inspector General of Forests (C)

कार्यालय वन संरक्षक, आगरा वृत्त, आगरा
पत्रांक 5570/14 आगरा, दिनांक 27/6/2019

प्रतिलिपि - प्रभागीय निदेशक सा० वा० प्रभाग आगरा को इस आशय से प्रेषित कि दिये गये निर्देशानुसार आवश्यक कार्यवाही करने का कष्ट करें।

वन संरक्षक,
आगरा वृत्त, आगरा।

D/A

SDO(Agra) प्रस्तुत करें

अनुपालन

सामाजिक वानिकी वन प्रभाग, आगरा

की

प्रबंध योजना
(2014–15 से 2023–24 तक)

भाग 1 व 2

शैलेश प्रसाद, भा.व.से.
मुख्य वन संरक्षक (कार्य योजना) उ0 प्र0
के निर्देशन में

Page → 123, 149

सुनील चौधरी, भा.व.से.
वन संरक्षक
कार्य योजना अधिकारी, आगरा
द्वारा संकलित

13.23 पातन चक्र : वार्षिक पातन चक्र निर्धारित किया गया है। केवल सूखे, उखड़े, गिरे व रूग्ण वृक्षों को ही निकाला जायेगा। सस्य की सघनता की स्थिति में आवश्यकतानुसार बबूल व प्रासोपिस ज्यूलीपलोरा में थीनिंग व प्रुनिंग का कार्य किया जायेगा। बबूल में यह कार्य दूसरे, पांचवें, दसवें, पंद्रवें, तथा बीसवें वर्ष की आयु पर तथा प्रोसोपिस ज्यूलीपलोरा में रोपण के तीसरे वर्ष तथा उसके उपरांत प्रत्येक दो वर्ष बाद थीनिंग कार्य किया जायेगा।

13.24 क्षेत्र की सफाई : प्रोसोपिस की झाड़िया स्ट्रिप में या रोपण की आवश्यकानुसार हटाई जायेगी।

1. सूखे वृक्ष को काटने से प्राप्त झापामुण्डी की सफाई आदि हर हालत में पूर्ण कर लिए जाय।
2. सूखे वृक्षों के काटने के पश्चात क्षेत्र में किसी प्रकार की सूखी व ज्वलनशील लकड़ी मौजूद नही रहनी चाहिए।
3. सूखे वृक्षों को काटने के पश्चात उपलब्ध रिक्त स्थान पर उसी वर्ष वृक्षारोपण करने के प्रयास किये जाये, जिससे क्षेत्र में गैप्स कम से कम रहें।

13.25 रोपण कार्य : अधिकांश बीहड़ क्षेत्रों के वन खण्ड़ों में ऐसे क्षेत्र उपलब्ध है, जहां सस्य का घनत्व बहुत कम है अर्थात घनत्व 0.3 से कम है तथा क्षेत्र रिक्त है। ऐसे क्षेत्रों में उपयुक्त प्रजातियों का रोपण किया जायेगा,ताकि इनकी उत्पादकता में सुधार आये। प्रजातियों का चयन, भूमि के प्रकार एवं उनकी उपयोगिता को ध्यान में रखते हुए किया जाये।

13.26 वार्षिक रोपण कूप : प्रभाग के अर्न्तगत रोपण योग्य क्षेत्रों की वार्षिक कूप अध्याय 10 में दी गई है।

13.27 वार्षिक लक्ष्य : भू–क्षरण से प्रभावित स्थलों को स्थिरता प्रदान करने व मृदा क्षरण को कम करने हेतु विविध रूप से उपचार अत्यन्त आवश्यक है। 50 हे. वार्षिक लक्ष्य निर्धारित किया जाता है। - Soil erosion

13.28 बीहड़ क्षेत्रों का उपचार : बीहड़ क्षेत्रों को उपचारित (Rehabilitate) करने तथा इनके फैलाव को रोकने के लिए अनेक तकनीकें विकसित हुई है, इनमें से वृक्षारोपण सबसे अधिक उपयोगी व व्यवहारिक सिद्ध हुई है। विभिन्न विकसित तकनीकों का संक्षिप्त विवरण दिया जा रहा है।

13.29 बीहड़ क्षेत्र में वृक्षारोपण की तकनीक : बीहड़ क्षेत्र में वृक्षारोपण के लिए मृदा कार्य प्रारंभ करने के समय पर निम्नलिखित दशा पर विशेष ध्यान दिया जाना चाहिए।

1. मिट्टी के बहाव पर पूर्णतया रोक।
2. बीहड़ के और बढ़ाव पर पूर्णतया रोक।
3. भू–क्षरित भूमि का सुधार।

बीहड़ क्षेत्रों में सिंचाई की व्यवस्था नहीं होती, एवं वर्षा के पानीं पर ही पूंरा वृक्षारोपण निर्भर करता है। अतः अग्रिम मृदा कार्य करते समय यह बात भी ध्यान में रखी जानी है कि वर्षा की एक–एक बूंद वृक्षारोपण क्षेत्र में उपयोग की जानी है।

13.31 रोपण के निर्देश :

Particulars	Details of Actual measurements				Contents of Area
	No.	L	B	D	
स्री न सं 21 / [illegible]					
[illegible] वर्ष, [illegible] 11.20 हे० में [illegible]					
दिनांक – 05/12/2021 से 04/01/2022 तक।					
[illegible] – श्री राम प्रकाश [illegible]					
तलाब निर्माण :- (1)	~~[illegible]~~	25.00	$\left(\frac{6+2}{2}\right)$	3.00	300 घ० मी०
(2)	03 ~~[illegible]~~	20.00	$\left(\frac{6+2}{2}\right)$	3.00	720 ~~1200~~ घ० मी०
(3)	03	13.00	$\left(\frac{6+2}{2}\right)$	3.00	468 घ० मी०
(4)	02	17.00	$\left(\frac{6+2}{2}\right)$	3.00	408 घ० मी०
(5)	08 ~~05~~	15.00	$\left(\frac{6+2}{2}\right)$	3.00	1440 ~~900~~ घ० मी०
(6)	01	11.50	$\left(\frac{6+2}{2}\right)$	3.00	138 घ० मी०
(7)	01	8.50	$\left(\frac{6+2}{2}\right)$	3.00	102 घ० मी०
(8)	01	8.00	$\left(\frac{6+2}{2}\right)$	3.00	96 घ० मी०
(9)	03	16.00	$\left(\frac{6+2}{2}\right)$	3.00	576 घ० मी०
(10)	03	12.00	$\left(\frac{6+2}{2}\right)$	3.00	432 घ० मी०
(11)	01 ~~02~~	19.00	$\left(\frac{6+2}{2}\right)$	3.00	228 ~~456~~ घ० मी०
(12)	03 ~~04~~	18.00	$\left(\frac{6+2}{2}\right)$	3.00	648 ~~864~~ घ० मी०
(13)	01	21.00	$\left(\frac{7.5+2.5}{2}\right)$	4.00	420 घ० मी०
(14)	01	23.00	$\left(\frac{7.5+2.5}{2}\right)$	3.00	345 घ० मी०
(15)	01	14.00	$\left(\frac{4.5+1.5}{2}\right)$	2.00	84 घ० मी०
प्रमाणित (16)	02 ~~01~~	24.00	$\left(\frac{6+2}{2}\right)$	2.00	384 ~~192~~ घ० मी०
(17)	01	12.00	$\left(\frac{4.5+1.5}{2}\right)$	2.00	72 घ० मी०
राम गोपाल सिंह क्षेत्रीय वन अधिकारी, आगरा शहर रेंज, आगरा (18)	01	15.00	$\left(\frac{9+3}{2}\right)$	3.00	270 घ० मी०
(19)	02	14.00	$\left(\frac{6+2}{2}\right)$	3.00	336 घ० मी०
(20)	01	28.00 ~~18.00~~	$\left(\frac{6+2}{2}\right)$	3.00	336 ~~216~~ घ० मी०
(21)	01	32.00 ~~22.00~~	$\left(\frac{6+2}{2}\right)$	3.00	384 ~~264~~ घ० मी०
(22)	02 ~~01~~	10.50	$\left(\frac{6+2}{2}\right)$	3.00	252 ~~126~~ घ० मी०
धनराशि – 4,48745.00	43	[illegible] घ० मी०			[illegible] घ० मी०

14/09/2022

समाजिक वानिकी वन प्रभाग

आगरा

सामाजिक वानिकी बृजभूमि क्षेत्र

आगरा

की

प्रबन्ध योजना

(वर्ष 2004—05 से 2013—14 तक)

सुनील कुमार रस्तोगी

भारतीय वन सेवा

वन संरक्षक, कार्य योजना वृत्त, उ0 प्र0 के निर्देशन में

के0 वी0 लक्ष्मण मूर्ति

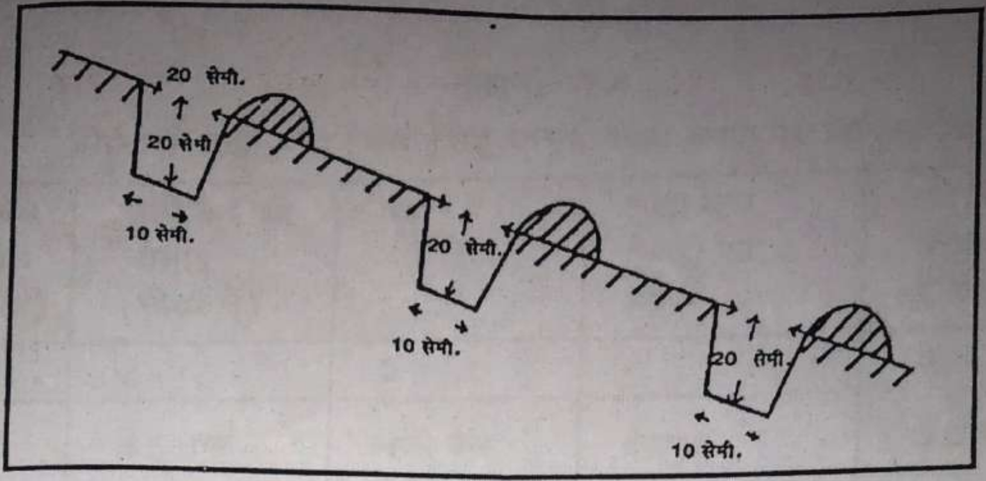
भारतीय वन सेवा

उप वन संरक्षक द्वारा संकलित

भाग — 2 तथा परिशिष्ट (भाग)

कार्य योजना वृत्त, उ0 प्र0, लखनऊ

वर्ष — 2005

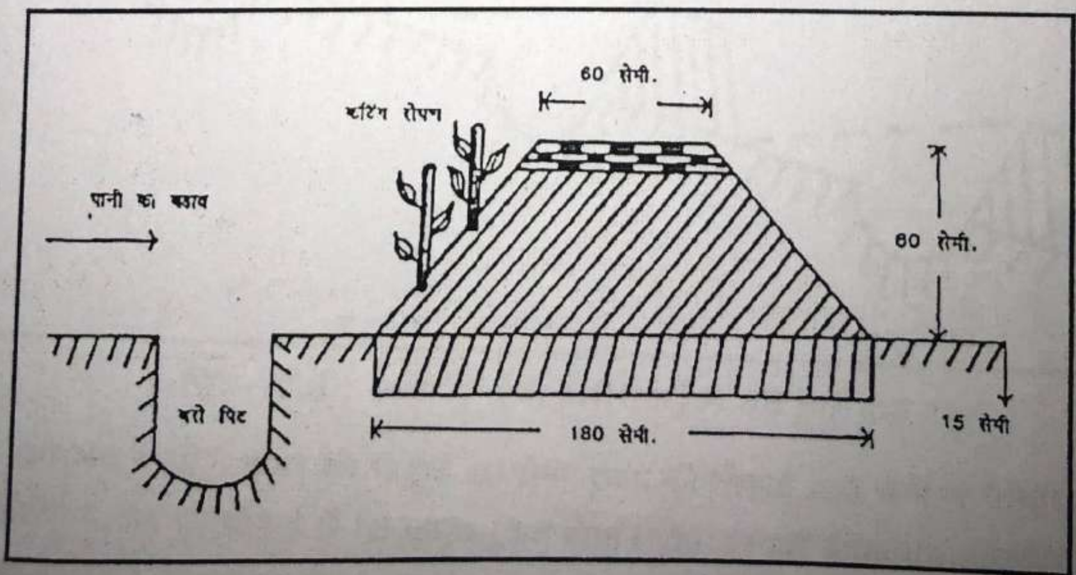


चित्र–17.4 : 30° से अधिक ढाल वाले बीहड़ पर घास हेतु बनायी गयी कूंड

रेतीली मृदा में 45 सेमी. × 45 सेमी. × 45 सेमी. माप के गड्ढे असम्मुख रूप से समोच्च पंक्तियों में खोदे जाय। गड्ढों से गड्ढों की दूरी 2 मी. रखी जाय।

17.26.2 अवरोधक बन्धे (चेकडैम):–

जहाँ नाले काफी कटे–फटे हों व पानी का बहाव भी अपेक्षाकृत तेज़ होता हो वहाँ गलीबन्द (Gully plugs) बन्धे बनाये जाते हैं (चित्र–17.5)। बन्धे बनाते समय सबसे पहले उन स्थलों का चुनाव किया जाता है, जहाँ बन्धे बनाने की आवश्यकता हो। बन्धा हमेशा उस स्थल पर होता है जहाँ पानी के निकास की जगह सक़री हो। स्थल चयन के बाद जिस स्थल पर बन्धा बनाना हो उस स्थल की गुड़ाई करें। फिर उस पर मिट्टी डालकर बन्धा बनायें जिससे पानी के बहाव के समय बन्धे के नीचे कड़ी मिट्टी पर घास इत्यादि से रिसाव मिलने के कारण बन्धे का कटाव न हो। जहाँ गली की चौड़ाई 1 मी. से अधिक हो वहाँ मिट्टी के बन्धों का निर्माण करें। नालों में चेकडैम सीरीज़ में बनाने चाहिये। नीचे वाले चेकडैम की चोटी ऊपर वाले चेकडैम की तली के सीध (लेविल) में रहेगी (चित्र–17.6)। विभिन्न ढालों पर बीहड़ के गली बन्द की सामग्री तथा स्थल के विशिष्टीकरण का विवरण सारिणी–17.4 में दिया गया है।

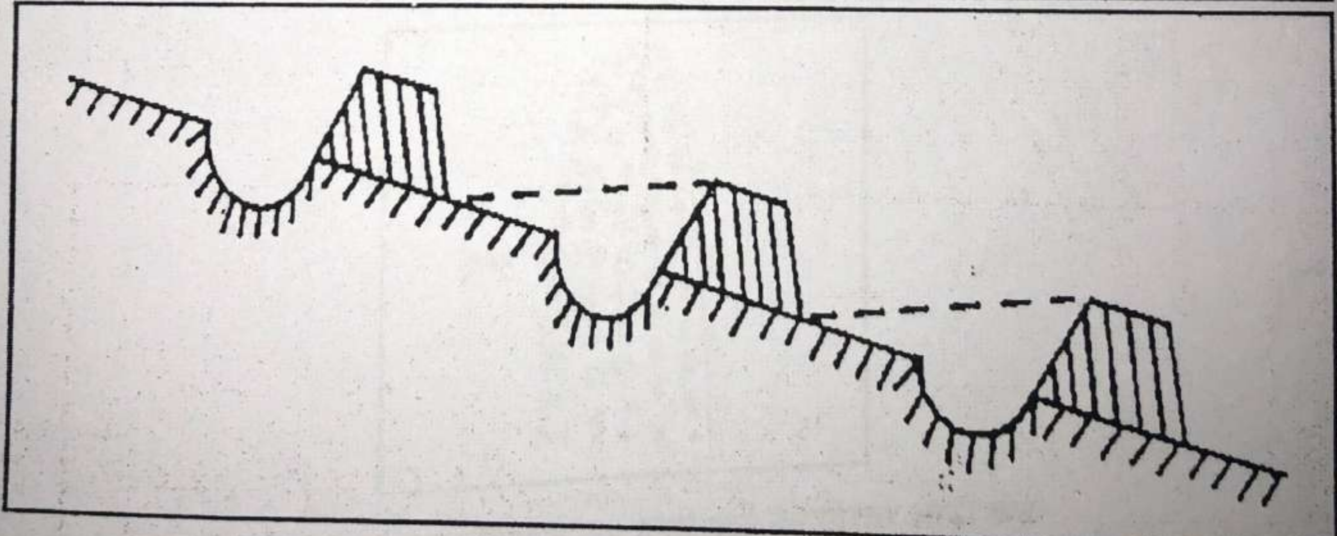


चित्र–17.5 : 60 सेमी. ऊँचे चेक डैम (अवरोधक बन्धे का निर्माण

सारणी–17.4

बीहड़ के गली बन्द (बंधों) हेतु सामग्री तथा स्थल का विशिष्टीकरण

गली बेड का ढाल (प्रतिशत)	गली बेड की चौड़ाई (मीटर में)	स्थल	गली बन्द (बंधे) का प्रकार	दो बंधों के बीच ऊर्ध्वाधर अन्तराल (मीटर में)
1	2	3	4	5
0–5	4.5 तक	गली बेड	ब्रशवुड	3.0 तक
	4.5 से 10.5 तक	गली बेड व पार्श्व शाखा	मिट्टी	2.25 से 3.0 तक
	7.5 से 15 तक	दो गली के संगम पर	बालू के बोरे	
	7.5 से 15 तक	संयुक्त गली की शाखाओं के संगम पर	ईंटों का (ब्रिक मेसनरी)	
5–10	4.5 तक	गली बेड	ब्रश वुड	3.0 तक
	4.5 से 6.0 तक	गली बेड व पार्श्व शाख	मिट्टी	1.5 से 3.0 तक



चित्र–17.6 : नाले में श्रेणी (सीरीज) में बने हुये चैक डैम

उपरोक्त बन्धों में ऊपर की चौड़ाई 60 सेमी, तलों की चौड़ाई 180 सेमी व ऊँचाई 60 सेमी होगी। इस तरह शीर्ष व तल की चौड़ाई में 1:3 का अनुपात होगा। यह अनुपात आवश्यकतानुसार घटाया–बढ़ाया जा सकता है। दोनों किनारों का ढाल एक होगा। बन्धों का निर्माण सदैव पानी के बहाव के लम्बवत होगा तथा इन्हें एक के बाद एक श्रेणी (सीरीज) में बनाया जाय। निचले बन्धे की चोटी (ऊपरी सतर) व ऊपर

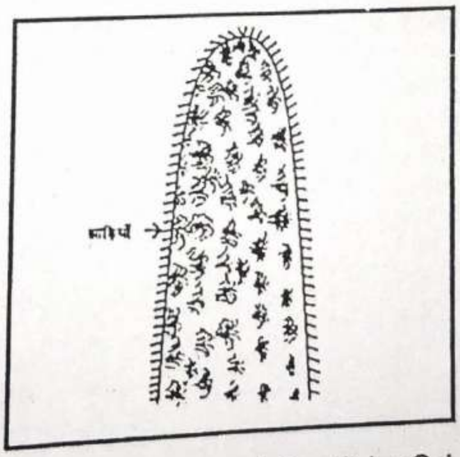
वाले बन्धे की तली सामान्य तौर पर एक ही तल पर होनी चाहिए। जहाँ ढाल तेज हो वहाँ बन्धे अधिक पास–पास बनाएँ। दो बन्धों के बीच की दूरी सामान्यतः 6 मीटर से अधिक नहीं होनी चाहिए। बन्धे की चौड़ाई गली की चौड़ाई के अनुसार बनेगी व इसे बनाने के लिए केवल ऊपर की ओर से नाले में समतल जगह से मिट्टी खोदें जिससे मिट्टी खोदने से नाले के किनारे न कटें। इससे बन्धे के ठीक ऊपर की ओर गड्ढा बन जायगा। ऐसी जगह को जहाँ से मिट्टी ली जानी है बरोपिट कहते हैं। इससे पानी पहले इन्हीं गड्ढों में भरता है व बहाव की गति न्यूनतम होने के कारण बन्धा भी नहीं टूटता है।

बन्धों को बनाते समय 20–20 सेमी मोटी पर्त की दुरमुट से कुटाई की जाती है, जिससे बन्धे में पानी के बहाव को रोकने की ताकत आ सके।

सम्पूर्ण बन्धे को पानी के तेज बहाव से होने वाले मिट्टी के कटाव को रोकने के लिए ऊपर के तल पर कम ऊँचा एक निकास द्वारा बनाया जाता है जिससे वर्षा के समय ज्यादा पानी आने पर निकल जाय औरब धा टूट कर बहने न पाये। यह निकास यदि एक बन्धे में बाईं ओर है तो अगले बन्धे में दाईं ओर होगा अर्थात् एक बन्धे से आगे बन्धे में विपरीत कोनों पर होगा। वर्षा के समय बन्धे यदि टूटें फूटें तो उनकी तत्काल मरम्मत आवश्यक है, अन्यथा एक बन्धा टूटते ही पूरी सीरिज़ के टूटने का भय हो सकता है। जहाँ आवश्यक हो ब्रशवुड चैक डैम बनाए जाएँ।

17.26.3 पतली नालियाँ:–

जहाँ गलियों की चौड़ाई 1 मीटर से कम हो वहाँ उद्गम स्थान से लेकर 1 मीटर चौड़ाई वाले स्थान तक निरन्तर झाड़ी बन्धों का निर्माण करें (चित्र–17.7)।



चित्र–17.7 : एक मीटर से कम चौड़ी गली हेतु निरंतर झाड़ी बंधा

निरन्तर झाड़ी बन्धे गली का मुँह बन्द करने के लिए किसी भी प्रकार की स्थानीय झाड़, झंखाड़ या घास से केवल पानी के बहाव में अवरोध पैदा करने के लिए बनाए जाते हैं।

17.26.4 झाड़ी रोधी बन्धा (ब्रशवुड चेकडैम):–

अधिक बहाव वाले नालों में एक लाइनों वाले अथवा दो लाइनों वाले झाड़ी रोधी बन्धे बनाये जाते हैं (चित्र–17.8)। बन्धे निर्माण से पहले नाली के किनारों को बाँध स्थल पर 1:1 के अनुपात में ढाल

18/8/22
ANNEXURE-7

कार्यालय जिलाधिकारी, आगरा।
(खनिज अनुभाग)

पत्रांक 524 / खनिज सहायक / 2022--23 दिनांक 10 / 08 / 2022

विषय : मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0–316 / 2022 में पारित आदेश दिनांक 09.05.2022 का अनुपालन सुनिश्चित कराये जाने हेतु बैठक का आयोजन के सम्बन्ध में।

सेवा में,

क्षेत्रीय अधिकारी (प्र0)
क्षेत्रीय कार्यालय, आगरा।

महोदय,

कृपया उपरोक्त विषयक अपने पत्रांक–530 / ओजी–679 / 2022, दिनांक 08.08.2022 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसमें बिन्दु (c) other concerned department of the state Government (District Administration, Mines Department) Details of any other activities outside forest land, as per complainant, such as earth cutting resulting in soil erosion/changing land use pattern.

अवगत कराना है कि जनपद में उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के प्राविधानों अथवा शासन के निर्देशानुसार वन क्षेत्रों से बाहर खनन संक्रिया की अनुमति जिलाधिकारी महोदय द्वारा नियमानुसार प्रदान की जाती है।

10/8/22
ज्येष्ठ खान अधिकारी,
आगरा।

JA
file it
18/8

Annexure - 8

File No. Q-17012/1/2022-CPA
Government of India
Ministry of Environment Forest & Climate Change
(CP Division)

Indira Paryavaran Bhawan
Level-II Jal Wing, Jor Bagh Road
New Delhi-110003

Dated: 1st December, 2022

To,

The Commissioner Agra
The Chairman Taj Trapezium Zone Authority
Agra Division, Near Sales Tax Office
Jaipur House, Agra-282010 (Uttar Pradesh)
(Email: ttzpmu2@gmail.com)

Subject: Guidelines for the proposed Industrial Units/Activities with Air Pollution Score between 11 & 20 and above, falling under the TTZ Area-regarding.

Sir,

Hon'ble Supreme Court vide orders dated December 6, 2019 and December 8, 2021 in the matter of writ petition (Civil) No. 13381/1984, M.C. Mehta V/s Union of India & Ors, had directed NEERI to prepare the guidelines for the Industrial Units/Activities with Air Pollution Score between 11 & 20.

2. National Environmental Engineering Research Institute (CSIR-NEERI) has submitted the final version of "Guidelines for the proposed Industrial Units/Activities with Air Pollution Score between 11 & 20 and above, falling under the TTZ Area" after incorporating the correction suggested by UPPCB sub-committee (Copy Enclosed). As recommended by sub-committee, separate guidelines for main air pollution industrial sectors such as glass manufacturing units, foundry units and stone crusher units having air pollution score between 11 to 20 should be prepared by NEERI.

3. The TTZ Authority is requested for implementation of these guidelines in compliance of the Hon'ble Supreme Court's orders.

Yours faithfully,

Encl: As above

(Ved Prakash Mishra)
Director

Copy to:

1. **The Joint Secretary**, IA division, MoEFCC (Email: sujit.baju@gov.in)
2. **The Member Secretary**, Uttar Pradesh Pollution Control Board, Building.No. TC-12V Vibhuti Khand, Gomti Nagar Lucknow-226 010 (Uttar Pradesh) (Email: ms@uppcb.in)
3. **The Member Secretary**, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongri, Jaipur, Rajasthan - 302 004 (Rajasthan) (Email: member-secretary@rpcb.nic.in)
4. **Dr. S.K. Goyal**, Sr. Principal Scientist & Head, Council of Scientific and Industrial Research National Environmental Engineering Research Institute (CSIR-NEERI) A-93-94, Industrial Area Phase-1, Nariana Industrial Area Phase-1, Delhi-110028 (E-mail: sk_goyal@neeri.res.in)